

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.691 of 2020

IN THE MATTER OF:

Securities and Exchange Board of India **...Appellant**

Versus

Kerala Housing Finance Ltd. (KHFL) & Ors. **...Respondents**

For Appellant: **Mr. Pratap Venugopal and Ms. Surekha Raman,
Advocates**

For Respondents: **Mr. Vincent (RP)
Mr. Denu Joseph, Advocate (R-2)**

With

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O R D E R
(Virtual Mode)

22.01.2021 We are already in part-heard hearing of Item Nos.2 and 3 on today's Board. There is no time.

As such, both these matters are being adjourned. It is stated that pleadings are completed and brief written submission have been filed.

List both these Appeals 'for admission (after Notice) hearing' on 4th February, 2021.

Interim Orders to continue.

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

rs/md